

Name of the States/ Union Territories	No. of employments
7. Kerala	25
8. Madhya Pradesh	2
9. Maharashtra	31
10. Manipur	2
11. Orissa	5
12. Tamil Nadu	19
13. Tripura	2
14. Uttar Pradesh	21
15. West Bengal	15
16. Andaman & Nicobar	1
17. Dadra & Nagar Haveli	43
18. Lakshadweep	3
19. Goa, Daman & Diu	7

Variable dearness allowance to worken

1239. SHRI SURENDRA MOHAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state;

(a) whether Government propose to introduce variable dearness allowance in respect of workers covered by the Minimum Wages Act; and

(b) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) and (b) The Minimum Wages Act already provides for fixation of minimum rates of wages which may consist of a basic rate of wage with or without the cost of living allowance. However, at the State Labour Ministers' Conference held in August, 1981, it was recommended that a mechanism should be devised to link the minimum wages to the Consumer Price Index Numbers to the extent possible so that these can be revised periodically without delay. This decision has been brought to the notice of all State Governments/Union territory Administrations. Thirteen States/Admns, have already provided for variable dearness allowance element in the minimum wages in some of the scheduled employments.

Compensation to refugees of Chhamb area

1240. SHRI DHARM CHANDER: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware of the fact that the State Government employees who had not joined the refugee camps because of their posting at different places were not given* compensation for their houses and land that had gone to Pakistan when Pakistan attacked Chhamb in 1971; and

(b) what is the number of such persons?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI GIRIDHAR GOM-ANGO): (a) Yes Sir, but no compensation is payable to any of the Chhamb displaced persona (not merely State Government employees), whether they joined the refugee camps or not, since the areas occupied by Pakistan are still treated as Indian territory and Government of India have not given up their claim on this territory.

(b) No such enumeration has been made, since the number is not relevant.

श्री० शैलेशको लिमिटेड द्वारा उत्पादन

1241. श्री राम भगत पासवान : क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) श्री० शैलेशको लि० का कुल वार्षिक उत्पादन कितना है और 1970 के उत्पादन की तुलना में 1981-82 के दौरान उसके उत्पादन में कितनी वृद्धि हुई है ;

(ख) श्री० शैलेशको लि० की कुल वार्षिक आय कितनी है ;